Notification No.42/2001-Central Excise (N.T.)

In exercise of the powers conferred by sub-rule (3) of rule 19 of the Central Excise (No.2) Rules, 2001, the Central Board of Excise and Customs hereby notifies the conditions and procedures for export of all excisable goods, except to Nepal and Bhutan without payment of duty from the factory of the production or the manufacture or warehouse or any other premises as may be approved by the Commissioner of Central Excise, namely: -

1. Conditions: -

- 1. that the exporter shall furnish a general bond in the Form specified in Annexure-I to the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise having jurisdiction over the factory, warehouse or such approved premises, as the case may be, or the Maritime Commissioner or such other officer as authorised by the Board on this behalf in a sum equal at least to the duty chargeable on the goods, with such surety or sufficient security, as such officers may approve for the due arrival thereof at the place of export and their export therefrom under Customs or as the case may be postal supervision. The manufacturer-exporter may furnish a letter of undertaking in the Form specified in Annexure-II in lieu of a bond.
- that goods shall be exported within six months from the date on which these were cleared for export
 from the factory of the production or the manufacture or warehouse or other approved premises within
 such extended period as the Assistant Commissioner of Central Excise or Deputy Commissioner of
 Central Excise or Maritime Commissioner may in any particular case allow;
- 3. that when the export is from a place other than registered factory or warehouse, the excisable goods are in original packed condition and identifiable as to their origin;
- 4. that exports of mineral oil products falling under Chapter 27 of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986) as stores for consumption on board of an aircraft on foreign run shall be subject to conditions and limitations, to be applied mutatis mutandis, as notified in the Ministry of Finance (Department of Revenue), Notification No.40/2001-Central .Excise (N.T.) dated 26th June, 2001 issued under rule 18 of Central Excise (No.2) Rules, 2001.

2. Procedure: -

- (i) Procedure for removal without payment of duty under this notification: (a) After furnishing bond, a merchant-exporter shall obtain certificates in Form CT-1 specified in Annexure-III issued by the Superintendent of Central Excise having jurisdiction over the factory or warehouse or approved premises or Maritime Commissioner or such other officer as may be authorised by the Board on this behalf and on the basis of such certificate he may procure excisable goods without payment of duty for export by indicating the quantity, value and duty involved therein;
- (b) the exporter who has furnished bond shall ensure that the debit in bond account does not exceed the credit available therein at any point of time;
- (c) the manufacturer-exporter may remove the goods without payment of duty after furnishing the letter of undertaking as specified under condition (i).
- (d) such General bond or letter of undertaking shall not be discharged unless the goods are duly exported, to the satisfaction of the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise or Maritime Commissioner or such other officer as may be authorised by the Board on this behalf within the time allowed for such export or are otherwise accounted for to the satisfaction of such officer, or until the full duty due upon any deficiency of goods, not accounted so, and interest, if any, has been paid.
- (ii) Sealing of goods and examination at place of despatch. (a) For the sealing of goods intended for export at the place of despatch, the exporter shall present the goods along with four copies of application in the Form A.R.E.-1 specified in Annexure-IV to the Superintendent or Inspector of Central Excise who will verify the identity of goods mentioned in the application and the particulars of the duty paid or payable, and if found in order, he shall seal each package or the container in the manner as may be specified by the Commissioner of Central Excise and endorse each copy of the application in token of having such examination done;

- (b) the said Superintendent or Inspector of Central Excise shall return the original and duplicate copies of application to the exporter and retain the quadruplicate copy;
- (c) the triplicate copy of application shall be sent to the officer to whom bond or letter of undertaking has been furnished, either by post or by handing over to the exporter in a tamper proof sealed cover after posting the particulars in official records;
- (d) the exporter may prepare quintuplicate copy of application for claiming any other export incentive. This copy shall be dealt in the same manner as the original copy of application;
- (e) in case of export by parcel post after the goods intended for export has been sealed, the exporter shall affix to the duplicate application sufficient postage stamps to cover postal charges and shall present the documents, together with the package to which it refers, to the postmaster at the office of booking.
- (iii) Despatch of goods by self-sealing and self-certification. (a) Where the exporter desires self-sealing and self-certification for removal of goods from the factory, warehouse or any approved premises, the owner, the working partner, the Managing Director or the Company Secretary, of the manufacturing unit of the goods or the owner of warehouse or a person duly authorised by such owner, working partner or the Board of Directors of such Company, as the case may be, shall certify on all the copies of the application that the goods have been sealed in his presence, and shall send the original and duplicate copies of the application along with the goods at the place of export, and shall send the triplicate and quadruplicate copies of the application to the Superintendent or Inspector of Central Excise having jurisdiction over the factory, warehouse, any such approved premises within twenty four hours of removal of the goods;
- (b) the Superintendent or Inspector of Central Excise shall, after verifying the particulars of the bond or letter of undertaking and endorsing the correctness or otherwise, of the particulars on the application, send to the officer to whom the bond or letter of undertaking has been furnished either by post or by handing over to the exporter in a tamper proof sealed cover after recording the particulars in the official records;
- (c) The exporter may prepare quintuplicate copy of application for claiming any other export incentive. This copy shall be dealt in the same manner as the original copy of application;
- (d) In case of export by parcel post after the goods intended for export has been sealed, the exporter shall affix to the duplicate application sufficient postage stamps to cover postal charges and shall present the documents, together with the package to which it refers, to the postmaster at the office of booking.
- (iv) Examination of goods at the place of export. (a) On arrival at the place of export, the goods shall be presented together with original, duplicate and quintuplicate (optional) copies of the application to the Commissioner of Customs or other duly appointed officer;
- (b) The Commissioner of Customs or other duly appointed officer shall examine the goods with the particulars as specified in the application and if he finds that the same are correct and exportable in accordance with the laws for the time being in force, shall allow export thereof and certify on the copies of the application that the goods have been duly exported citing the shipping bill number and date and other particulars of export:

Provided that if the Superintendent or Inspector of Central Excise sealed packages or container at the place of despatch, the officer of customs shall inspect the packages or container with reference to declarations in the application to satisfy himself about the exportability thereof and if the seals are found intact, he shall allow export.

(c) The Commissioner of Customs or the other duly appointed officer shall return the original and quadruplicate (optional copy for exporter) copies of application to the exporter and forward the duplicate copy of application either by post or by handing over to the exporter in a tamper proof sealed cover to the officer specified in the application, with whom the exporter has furnished bond or a letter of undertaking.

- (d) The exporter shall use the quintuplicate copy for the purposes of claiming any other export incentive.
- (v) Cancellation of applications: (a) If the excisable goods are not exported, the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise or Maritime Commissioner or such other officer as authorised by the Board on this behalf, as the case may be, to whom the bond or letter of undertaking has been furnished, may, on written request for cancellation of application, cancel said application and allow diversion of goods for consumption in India subject to the sub-Para (b);
- (b) The exporter shall pay the duty as specified in the application along with interest at the rate of twenty four percent per annum on such duty from the date of removal for export from the factory or warehouse or any other approved premises till the date of payment of duty.
- (vi) Procedure in respect of exported goods subsequently re-imported and returned to the factory: (a) Exported excisable goods which are re-imported for carrying out repairs, re-conditioning, refining, re-making or subject to any similar process may be returned to the factory of manufacture for carrying out the said processes and subsequent re-export.
- (b) Any waste or refuse arising as a result of the said processes shall be removed from the factory on payment of appropriate duty or destroyed after informing the proper officer in writing at least 7 days in advance and after observing such conditions and procedure as may be specified by the Commissioner of Central Excise and thereupon the duty payable on such waste or refuse may be remitted by the said Commissioner of Central Excise.

Explanation I. - For the purpose of this notification, "merchant-exporter" mean any exporter who procures and exports excisable goods manufactured by any other person.

Explanation II. - For the purpose of this notification, "Maritime Commissioner" means the Commissioner of Central Excise under whose jurisdiction one or more of the port, airport or post office of exportation is located in Mumbai, Kolkata, Chennai, Paradeep, Visakhapatnam, Cochin, Kandla and Tuticorin.

Annexure-I

FORM B-1 GENERAL BOND (SURETY/SECURITY)

General Bond with surety/security for removal for export of excisable goods without payment of duty for export

For surety bond	[I/Wehereinafter called "the obligor(s)" and
For security bond	I/Wehereinafter called "obligor(s)"I/am/are held and firmly bound to the President of (hereinafter called "the President") in the sum ofrupees to be paid to the President of India for which p will and truly to be made, I/We jointly and severally bind myself/ourselves and my/our respective heirs/ exadministrators/ legal representatives/successors and assigns by these presents];
	Dated thisday of
	AND WHEREAS the Commissioner has required the obligor to deposit as security for the amount of this bond/ the rupees in cash (the securities as hereinafter mentioned of a total va rupees endorsed in favour of the President and accepted on his behalf by the A

For security bond only

The condition of this bond is that if the obligor and his representative shall observe all the provisions of the Central (No.2) Rules, 2001 and all such amendments thereto as may be issued from time to time to be observed in respect of excisable goods to a foreign country or manufacture of goods and export thereof under rule 19;

And whereas the obligor(s) has /have furnished such guarantee by depositing with the Assistant Commissioner of Excise or the Deputy Commissioner of Central Excise the cash/securities/bank guarantee as aforementioned.

And shall observe all the provisions of the Central Excise (No.2) Rules, 2001 or the provisions of other rules made ur Central Excise Act, 1944 (1 of 1944) and all such amendments thereto, as may be issued from time to time so far relate to the export of excisable goods without payment of the whole or part of the duty;

And if the relevant and specific goods are duly exported to destination within such time as specified in the Central (No.2) Rules, 2001 or notifications issued thereunder and/or if all dues whether excise duty or other lawful charges shall be demandable on the goods removed by the obligor(s) without payment of the whole or part of the dransported from the place of procurement for export as shown by the Central Excise records, be duly paid into the to the account of the Commissioner of Central Excise along with such interest as may be specified in the rules,/notification within ten days of the date of demand thereof being made in writing by the said Officer of Central this obligation shall be void.

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full for virtue:

Provided always that the liability of the surety hereunder shall not be impaired or discharged by reason of any tim granted or any forbearance, act or omission of the Government (whether with or without the knowledge or the conser surety) in respect of or in relation to the obligation and condition to be performed or discharged by the obligor(s) not be necessary to sue the obligor(s) before suing the surety for amounts hereunder;

AND the President shall, at his option, be competent to make good all the loss and damages from the amount of the deposit or by endorsing his rights under the above-written bond or the both;

I/We further declare that this bond is given under the orders of the Central Government for the performance of which the public are interested.

In these presents the words imposing singular only shall also include the plural and vice versa where the context so requires;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s) and the surety(ies).

For surety bond only

For security bond only

Signature(s) of obligor(s).

Date:

Place:

Witnesses

- 1. Name and Address Occupation
- 2. Name and Address Occupation

Date

Place	
Signati	ure(s) of surety (ies).
Date: Place:	
Witness	ses
1.	Name and Address Occupation
2.	Name and Address Occupation
	Accepted by me thisday of(month)(year)
	of Control Evoice (Decignation)
	of Central Excise, (Designation) for and on behalf of the President of India.
	ioi and on benail of the Fresident of mala.
	Annexure-II
	FORM UT-1
	Letter of Undertaking
For rem	noval for export of excisable goods without payment of duty
Excise duly au	esident of India (hereinafter called the "President"), acting through the Assistant Commissioner of Central or Deputy Commissioner of Central Excise or the Maritime Commissioner or such Central Excise Officer athorised by the Central Board of Excise and Customs, constituted under the Central Board of Revenue (54 of 1963) (hereinafter called "the Board")[Address of the office].
Registra respect	
1.	to export the excisable goods removed from my/our factory/warehouse/approved place of storage without payment of duty under rule 19 of the Central Excise (No.2) Rules, 2001 within six months from the date of such removal or such extended period as may be permitted by the jurisdictional Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise or the Maritime Commissioner or the Central excise Officer duly authorised by the Board;
2.	to observes all the provisions of the Central Excise (No.2) Rules, 2001and all such amendments thereto as may be issued from time to time to be observed, in respect of export of excisable goods to a foreign country;
3.	to export the goods to the satisfaction of the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise having jurisdiction over the factory of production or manufacture
4.	pay the excise duty payable on such excisable goods in the event of failure to export them, along with an amount equal to twenty four percent interest per annum on the amount of duty not paid, from the date of removal for export till the date of payment.
	eclare that this undertaking is given under the orders of the Board for the performance of enacts in which olic are interested.
-	ure(s) of undertaker(s).
Date :	

1. Name and Address Occupation

Place:

2.	Name and Address Occupation
Date	
Place	
	Accepted by me on thisday of
	(month)(year)
	of Control Euripe (Decimation)
	of Central Excise, (Designation) for and on behalf of the President of India.
	for and on behalf of the resident of mala.
	Annexure-III
	Serial Number/(Financial Year).
Range	
Division	
Commis	ssionerate
	FORM CT-1
	Certificate for procurement of excisable goods for export without
	payment of duty
This is t	o certify that,
	been accepted by the Assistant Commissioner of Central Excise/the Deputy Commissioner of Central Excise in F.No on theday of the(month) (Year).
	OR
	Mr./Messers
2.	The above-said exporter/manufacturer-exporter is permitted to obtain excisable goods for export under rule 19 of the Central Excise (No.2) Rules, 2001 as per details specified overleaf. This certificate is valid upto one year from the date of issue specified below.
	Name and Signature of the
	Superintendent of Central Excise
	["Seal"]
Dated:	
(Addres	s of the Range Office)
	(To be printed overleaf)
	To be filled by the exporter
	For Procuring Goods under the procedure specified under

Notification No. 42/2001-Central Excise (N.T.) dated 26th June, 2001 issued rule 19 of the Central Excise (No.2) Rules, 2001

Name and address of	f the factory/					
warehouse/place of s	torage of the supplier					
Registration Number	of the factory/warehouse					
Details of the goods t	o be procured					
SI. No.	Description	Quantity		Value	Duty involved	
figures) in the Bond	I have made a provisional de Account at serial Noit, the balance in the Bond Acc	da	ated	and on this day an		
		OR				
	copy of the specific bond/Und			ified by the Superir	ntendent of	
			(Date	ed signature of the	Exporter(s)	
			,	or his/ their authori		
				and	their seal.	
				Ar	nnexure-IV	
Range						
DivisionAddr						
Commissionerate						
					inal (White)	
				•	licate (Buff)	
				Quadruplica	icate (Pink)	
	F	ORM A.R.E. 1		Quaurupiica	ale (Green)	
	1	JINI A.N.L. I				
Applie	cation for removal of excisa	ble goods for ex	port by (Air/Se	ea/Post/Land)*		
То		_		·		
Superintend	dent of Central Excise					
	(Full Postal Address)					
	of [Assistant/Deputy Commisebate shall be claimed/with v					
	ofpropose to expo			nment to (Country of	
Particulars of Manufarer of goods-and his (No.	octu- Central Excise Registration	No. and Description of	Gross weight/ Net weight	Marks and Nos. on packages	Quantity of goods	Descr of Goods

packages

		(1)	(2)	(3)	(4)	(5
Value	Duty	Duty No. and date of Invoice under which duty was paid/No. and date of bond/undertaking executed under Rule 19				
	Rate	ate Amt. (Rs.)				
(7)	(8)	(8)				
3. I/We	hereby	certify that the above- mentioned go	oods have been n	nanufactured.		
(b) avai issued (c) avai issued	lling facil under ru ling facil under ru	ity/without availing facility of CENV. ity/without availing facility under No le 18 of Central Excise(No.2) Rules ity/without availing facility under No le 19 of Central Excise (No.2) Rules declare that the export is in discha	tification 41/2001 s, 2001. tification 43/2001 s, 2001.	-Central Excise (N.T) dated 26 th Ju	ne, 2001
	-	Claim of Duty Drawback under Cus	-	-	-	
5. I/We	hereby (declare that the above particulars a	re true and correc	ctly stated.		
Time of	Remova	al				
					Signature of o	
				Name in Block I	Authorised agen etters & Designatـ	
				Name in Block i	zettera di Dearginat	ion (OL/IL)
			PART A			
			by Central Excis			
 Certified that duty has been paid by debit entry in the Personal Ledger Account Noand/or CENVAT Account Entry Noorrecorded as payable in Daily Stock Account, on the goods described overleaf. 						
			OR			
	Rules,	ed that the owner has entered into 2001 with theant Commissioner/Deputy Commissioner	[F.No		_], duly accepte	d by the
2.	Certified that I have opened and examined the packages No					ng list (if h Marks
3.	I have verified with the records, the exporter is only availing the export incentives, as specified in box No.6. and found it to be true.					in box
4.	Certified that I have drawn three representative samples from the consignment (wherever necessary) and have handed over, two sets thereof duly sealed to the exporter/his authorised representative.					
Signatu			,	Signature		
g	-			J		

Remark

(11)

PART B

CERTIFICATION BY THE CUSTOMS OFFICER

Commissioner of Central Excise

		signment was shipped				dated
by S.S./	Flight No	which left on the_	-	(Month)	(year)	
O::::			OR	Operatories and Nie		
		ntioned consignment ba				
		year) on the Shipp				
time lock No		in my supervisio	n and the contai	ner was handed ov		
M/s	for being	shipped via	•	me of the Port).		
			OR			
	_in its origin	e-mentioned consignm al condition under l				
					Sig	nature
				(Name and design	nation of the Cເ	ustoms
				Officer in	n Block Letters)	/(Seal)
			PART C			
		EXPO	ORT BY POST			
Certified that the day	-	described overleaf h	as been despatch	ed by foreign post to)	on
Place						
Date						
				Sig	nature of Post	
			DADT D			(Seal)
			PART D			
		REBATE S	SANCTION ORDE	₹		
		(On Original, D	Ouplicate and Tripli	cate)		
Refund Order		dated sanctioned vide Cheq	R lue No		(R	lupees
Place						
Date						
				Assistant/Deputy Co	mmissioner/ M	aritime

*Strike out inapplicable portions.

2. This notification shall come into force on 1st July, 2001.

F.No.209/19/2001-CX.6

(P.K. Sinha)

Under Secretary to the Government of India